

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 604  
IB-186/ND/2023

**IN THE MATTER OF:**

**M/s. Avon Containers Pvt. Ltd.**

**...PETITIONER**

**Vs**

**M/s. Air Vision India Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 10.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor** :Mr. Manohar Shaw, Proxy  
Counsel

**For the Respondent/Corporate Debtor** :Mr. Akhil Shankhwar, Adv.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor and Ld. Counsel on behalf of the Corporate Debtor are present. Both the counsels submitted that they have filed their written submissions in terms of order dated 08.04.2024 and the same is available on the e-portal. Order in this matter is **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**